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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

ORIGINAL APPLICATION NO.611 OF 2024

IN THE MATTER OF:

BHARATIYA KISAN UNION PURWA

THROUGH ITS SECRETARY

--- APPLICANT

VERSUS

UNION OF INDIA & ORS.

--- RESPONDENTS

INDEX

Sr. No.	Particulars	Page No.
1.	STATUS REPORT ON BEHALF OF NMCG IN THE MATTER OF ORIGINAL APPLICATION NO. 611 OF 2024	1-5
2.	Annexure -R1: Show Cause Notice dated 16.10.2025	6-7
3.	Annexure – R2: RVNL reply dated 29.10.2025	8-10
4.	Annexure – R3: Records of Hearing dated 19.12.2025	11-12
5.	Annexure – R4: NMCG reminder letter dated 20.01.2026	13

THROUGH

DATE:29.01.2026

PLACE: NEW DELHI


Gigi.C.George, Advocate
Advocate for Respondent Ch
No. 457, Lawyers Block-1 Delhi
High Court, New Delhi

Email- gicgicgoerge.adv42@yahoo.in

Mob-9810625315

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

ORIGINAL APPLICATION NO.611 OF 2024

IN THE MATTER OF:

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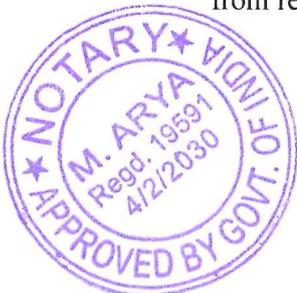
--- RESPONDENTS

ACTION TAKEN REPORT ON BEHALF OF RESPONDENT NO.2/NMCG

MOST RESPECTFULLY SHOWETH:-

I, Anup Kumar Srivastava, aged about 59 years, presently working as Executive Director (Technical) in the National Mission for Clean Ganga (NMCG), Ministry of Jal Shakti, Government of India, New Delhi do hereby solemnly affirm and state as under:

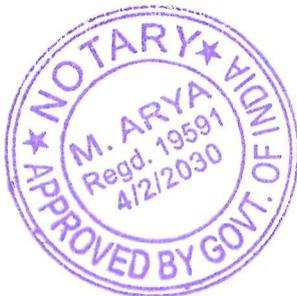
1. That I am presently working as Executive Director (Technical) in the NMCG, DoWR, RD & GR, Ministry of Jal Shakti, Government of India, New Delhi and am fully conversant with the facts and circumstances of the present case from the records, and duly authorized to submit this affidavit on behalf of the Respondent No. 2.
2. That the applicant has alleged in the present Original Application that the Rail Vikas Nigam Ltd. And its associate company said M/s Cementation Pvt. Ltd. commenced the construction of the Rail Bridge between Daragnaj and Junsi without obtaining the prior permission/NOC from NMCG as per the provisions of River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016.
3. That the NMCG vide reply dt.24.09.2024, 11.11.2024, 19.03.2025, 21.07.2025 and 25.10.2025 has replied in detail along with annexures the communications received from respective authorities and the action taken.



(Handwritten signature)



4. The Project which is subject of this Original Application was sanctioned by the Railway Board as part of rebuilding of IZZAT Bridge No.111 in 2003-2004 pink book of Indian Railway and subsequently re-sanctioned in the year 2015-2016. The River Ganga (Rejuvenation, Protection and Management) Authorities Order 2016 notified on 7th Oct. 2016.
5. That in the reply dt.21.07.25 NMCG has stated that the cell constituted by the NMCG consisting of experts from various organization has considered the proposal/application given by Rail Vikas Nigam Ltd. For the NOC of the Project. That after considering various aspects like the study report submitted by IIT, Roorkee, substantial work completion and the National Importance of the project, the Project was approved with certain conditions to be followed by the Project Proponent.
6. That it is submitted that there is nothing on record to indicate that the construction of the bridge has caused any adverse impact on the river or its environment.
7. That the answering respondent has carefully considered the construction of the bridge between Daraganj and Junsj by Rail Vikas Nigam Ltd. without obtaining the mandatory NOC from the answering respondent/NMCG.
8. That taking into consideration the provisions of Environmental Protection Act and River Ganga (Rejuvenation, Protection and Management) 2016 the competent authority of the answering respondent has issued a Show Cause Notice dt.16.10.25 to The Project Director, M/s.Rail Vikas Nigam Ltd. The Show Cause Notice has given 15 days' time to reply and after considering the reply the answering respondent will initiate appropriate action as stated in the Show Cause Notice dt.16.10.25. The copy of the Show Cause Notice is annexed as *Annexure - R1*.
9. That in response, RVNL submitted its reply dated **29.10.2025**, providing detailed technical, statutory and public-interest justifications, inter alia stating that:
 - a. Project Rationale and Public Interest: The existing bridge could no longer support mandated axle loads and had exceeded its service life of over 100 years. The timely completion, monitored by the Prime Minister's Office, was indispensable for Maha Kumbh 2025, which involves critical crowd management and public safety requirements.
 - b. Pollution Control & Construction Methodology: All site operations conformed to MoRTH & IRS standards; materials used for approaches and foundations




were dredged locally, not externally sourced. Blasting operations were permitted by the District Magistrate, performed well below river bed level, and strictly supervised. Substructure casting and other works were executed at a batching plant located more than 2 km from the riverbank, with proper consent from the Pollution Control Board (valid from 20.04.2021 to 31.03.2023, further extended from 23.06.2023 to 31.03.2024).

- c. A Technical Advisory Committee (TAC) finalized a revised bridge configuration with reduced number of piers (from 40 to 24) and increased span length to enhance waterway capacity and reduce hydraulic obstruction.
- d. Hydraulic modelling studies conducted by IIT Roorkee indicated that the new bridge design would have negligible impact on river hydrodynamics, morphology, flow distribution or scour.
- e. RVNL claimed exemption under Section 11 of the Railways Act, 1989, supported by MoEF & CC Office Memorandum dated 06.10.2023.
- f. The project was executed in public interest, particularly in view of Maha Kumbh 2025, involving the movement of approximately 67 crore devotees, under monitoring at the PMO level.
- g. Pollution control measures and construction activities were carried out in accordance with prescribed standards, including authorized dredging, blasting and consent for batching plant from the Pollution Control Board.
- h. RVNL stated that it applied for ex-post facto approval through the NMCG portal and that conditional approval was granted on 18.03.2025, which it undertook to comply with.
- i. RVNL asserted that the project has not caused any adverse environmental, morphological or hydrological impact on River Ganga.

Copy of the RVNL reply dated 29.10.2025 has been marked and attached herewith as '*Annexure - R2*'.

10. That it is submitted that in adherence to the principles of natural justice, the Project Director, RVNL, was provided an opportunity of personal hearing prior to final consideration of the matter, which was held on 12.12.2025.
11. That the Records of Hearing dated 19.12.2025 were issued to RVNL. The hearing recorded that:



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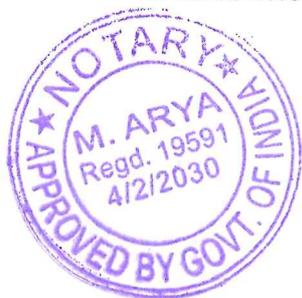
- a. That the project does not involve the construction of a new bridge, but rather the rebuilding of the existing IZAT bridge, which was originally constructed in 1912 and has exceeded 100 years of service. The existing bridge was inadequate for carrying the present railway standard axle loads, resulting in the imposition of a Permanent Speed Restriction (PSR) of 50 km/h on this section. Given these factors, the proposal for rebuilding the bridge was sanctioned by Railway Board in 2003-2004, 2010,2012 & 2017. The same was revised and transferred to RVNL from NER vide letter of Ministry of railway :10 2009/CE-I/BR-II/NER New Delhi, dated 05.09.2017 This work was essential for ensuring safety and supporting the necessary development of Indian Railways. It falls under the routine operations of the Indian Railways.
- b. That it appointed the executing agency in the year 2019 for the project and entrusted it with the planning, design, and execution of works relating to the construction of Rail Bridge No. 111 between Daraganj and Jhusi across River Ganga, with the objective of improving rail connectivity in the region.
- c. That necessary prior permissions were obtained from the Mela Adhikari on the direction of Additional District Magistrate vide its letter dated 23.10.2018, along with approvals from other concerned authorities, prior to commencement of the construction activities. RVNL further placed on record a copy of the letter dated 23.10.2018 issued by the Additional District Magistrate.

That upon consideration, RVNL was directed to submit a revised and comprehensive reply to the Show Cause Notice by 06.01.2026, detailing prior permissions obtained, chronology of approvals, relevant notifications, permissions from the District Magistrate and public-interest justification, if any, in support of their point of views.

Copy of records of hearing dated 19.12.2025 is marked and attached as '*Annexure - R3*'.

12. That since the revised reply was not submitted, NMCG issued a reminder letter dated 20.01.2026, stating that a final opportunity was being granted to submit a revised and comprehensive reply by 30.01.2026 and that no further extension would be granted under any circumstances. The reply from the M/s RVNL is awaited.

Copy of reminder letter dated 20.01.2026 has been marked and attached as '*Annexure - R4*'.



1



13. That it is further submitted that NMCG has also forwarded a proposal to the Department of Water Resources, River Development & Ganga Rejuvenation (DoWR, RD & GR) for appointment of an Adjudicating Officer under the provisions of the Jan Vishwas Act, 2023.

14. That the answering respondent is committed to protecting the River Ganga and its tributaries as mandated by the River Ganga (Rejuvenation, Protection and Management) 2016.

15. That the above facts are placed on record for the kind consideration of this Hon'ble Tribunal.

16. That the Respondents submit that they shall abide by any further orders or directions passed by this Hon'ble Tribunal in the instant matter.

Verify the Deponent who Signed bearing this



DEPONENT

VERIFICATION

Verified at New Delhi on this day of January 2026 that the contents of the aforesaid affidavit are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Date: January 29, 2026

Place: New Delhi



DEPONENT

ATTESTED

NOTARY PUBLIC

29 JAN 2026

F.No:- L-25012(11)/27/2024-LME NMCG

Date: 16th October, 2025

NOTICE TO SHOW CAUSE

Subject: Execution of Project without Prior Approval of NMCG – Violation of Para 42 of Notification S.O. 3187(E) dated 07.10.2016 issued under the Environment (Protection) Act, 1986 – Reg.

Reg:

1. Letter no. RVNL/BSB/G/111/Corr/32/782 dated 02.09.2024;
2. NMCG Letter no. TE-12015/3/2023-o/o ED(Tech) NMCG dated 18.03.2025.

- 1) **WHEREAS**, the National Mission for Clean Ganga (NMCG) has been constituted under the provisions of the Environment (Protection) Act, 1986 as an authority, vide Government of India Notification No. S.O. 3187(E) dated 7th October, 2016 [hereinafter referred to as '*the Notification*'], to exercise powers and perform functions, inter- alia, for prevention, control and abatement of environmental pollution in River Ganga and to ensure its continuous and adequate flow so as to rejuvenate the River Ganga;
- 2) **AND WHEREAS**, M/s Rail Vikas Nigam Limited (RVNL) undertook a Project, involving construction of a rail bridge No 111 between Daraganj and Jhusi, [herein after referred to as '*Project*'] at an estimated cost of about Rs 480/-Cr, with a view to enhancing connectivity across River Ganga in the region;
- 3) **AND WHEREAS**, the said project was initiated and completed including all the engineering works, hydrological piling works, etc. prior to its permission application being submitted to the NMCG on 02.09.2024 by M/s RVNL;
- 4) **AND WHEREAS**, the issue regarding the construction of *the Project* is seized before the Hon'ble National Green Tribunal (NGT) in the matter of Original Application 611 of 2024-Bharatiya Kisan Union (Purwa) Versus UOI &Ors.
- 5) **AND WHEREAS**, *the initiation and completion of the "Project" by M/s RVNL without obtaining prior approval from the NMCG in accordance with the provisions of para 42 of the Notification, constitutes contraventions and violations of the mandatory requirements, as contemplated under the provisions of para 42 of the notification which, inter-alia, provides as under:*

Page 1 of 3

एन.एम.सी.जी., (जल शक्ति मंत्रालय, जल संसाधन, नदी विकास और गंगा संरक्षण विभाग, भारत सरकार)

प्रथम तल, मेजर ध्यान चन्द नेशनल स्टेडियम, इन्डिया गेट, नई दिल्ली-110002

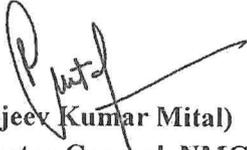
NMCG, (Ministry of Jal Shakti, Department of Water Resources, River Development & Ganga Rejuvenation, Government of India)
First Floor, Major Dhyan Chand National Stadium, India Gate, New Delhi-110002

File No. L-25012(11)/27/2024-LME NMCG-NATIONAL MISSION FOR CLEAN GANGA Computer No. 22072901

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“Para 42 -Every person, the State Ganga Committees, District Ganga Protection Committees, local authorities and other authorities *shall obtain prior approval of the National Mission for Clean Ganga (NMCG)* for the matters, relating to River Ganga and any area abutting River Ganga or its tributaries with respect to, inter-alia, *construction of bridges and associated roads and embankments over the River Ganga or at its River Bank or its flood plain area, etc.;*

- 6) AND WHEREAS, Para 39 of the *Notification* provides functions of the NMCG and amongst others, clause (c) of the said para provides that NMCG shall identify or cause to be identified the specific threats to the River Ganga and its tributaries in areas abutting River Ganga and its tributaries, including the remedial actions to be taken for rejuvenation and protection of River Ganga and its tributaries;
- 7) AND WHEREAS, Para 41(2) & (3) of the *Notification* empowers NMCG to direct any person, authority, Board or Corporation to take such measures which may be necessary for prevention, control and abatement of pollution, rejuvenation, protection and management of the River Ganga and its tributaries;
- 8) NOW, THEREFORE, in view of the above and in exercise of power conferred under Para 8 read with Para 41(3) of the *Notification*, you are hereby directed to show cause, within 15 days of the receipt of the notice, as to why this matter be not taken up for determining the penalties under E(P)Act, 1986, and as amended by Jan Vishwas (Amendment of provisions) Act, 2023 or any other suitable action for the default. Failure to respond within the stipulated time will result in confirmation of appropriate directions and initiation of proceedings without further notice.


(Rajeev Kumar Mital)
Director General, NMCG

To,
Project Director, Ganga Bridge, 111 (Jhusi – Daraganj), Jhusi Prayagraj
Rail Vikas Nigam Limited (M/s RVNL), UP- 211019

Copy to:

1. The Chairman and Managing Director,
Rail Vikas Nigam Ltd. (RVNL) 1st Floor,
August Kranti Bhavan, Bhikaji Cama Place, R.K.Puram, New Delhi, 110066
Email: cmdrvnl@rvnl.org
2. The Chairman, Railway Board, Ministry of Railways
Rail Bhawan, Raisina Road, New Delhi, 110001.
Email: crb@rb.railnet.gov.in



Office of the Project Director,
Ganga Bridge 111, (Jhusi – Daraganj)
(Near Jhusi Railway Station), Jhusi
Prayagraj, PIN-211019 (UP), India
V.K. Agrawal/IRSE
GM/Rail Vikas Nigam Limited
Email: gmrvnlpj@gmail.com
dycecvinay@gmail.com
M.No.:7458914011

8

No. RVNL/BSB/GB 111/Misc./Corr/

Dated: -29.10.2025

Director General,
National Mission for Clean Ganga (NMCG),
First Floor, Major Dhyana Chand National Stadium, India Gate,
New Delhi-110002

Subject: Response to Show Cause Notice dated 16th October 2025—Execution of Project without Prior Approval of NMCG (F. No-L-2501211272024-LME NMCG)

Reference:

1. NMCG Notice dated 16.10.2025
2. RVNL Letter No. RVNL/BSB/G111/Corr32/782 dated 02.09.2024
3. NMCG Letter No. TE-12015/3/2023-o/o ED (Tech) NMCG dated 18.03.2025

With reference to the above-noted Show Cause Notice, we submit the following for your kind consideration:

Project Background:

1. The project involves rebuilding the existing Izat Bridge, originally constructed in 1912, which served for over a century and is now inadequate for current axle load standards, resulting in a Permanent Speed Restriction (PSR) of 50 km/h. Due to these deficiencies, the Railway Board sanctioned its rebuilding in 2003–04 and subsequent years in pink books
2. A **Technical Advisory Committee (TAC)** was constituted with eminent experts including Shri R.R. Jaruhar (Chairman), Dr. Prem Krishna, Shri Bageshwar Prasad, Shri Amitabha Ghoshal, Dr. N.N. Som, Shri B.P. Awasthi, and Shri Rajeev Verma. After site inspection and analysis of hydrological and geotechnical data, the committee finalized the bridge's configuration, increasing the span length and reducing the number of piers from 40 to 24, thereby improving waterway capacity and minimizing flow obstruction.
3. A hydraulic model study by **Prof. Z. Ahamed (IIT Roorkee)** confirmed that the new design does not affect the hydrodynamics, morphology, or flow distribution of the Ganga and Yamuna rivers, and has negligible scour impact on nearby structures.

Statutory Provisions and Exemption:

The construction/rebuilding of Bridge No. 111 was carried out as an operational necessity, with sanction from the Railway Board, Ministry of Railways. Under Section 11 of the Railway Act, 1989, railway projects are exempt from prior Environmental Clearance (EC) and Coastal Regulation Zone (CRZ) approval, as reaffirmed by the Ministry of Environment & Climate Change Office Memorandum dated 06.10.2023.

Regd office: Plot No. 25, (1st Floor), August KrantiBhawanBhikaji Cama Place, New Delhi – 110066

Tel: +91 11 26738295/ 26738395/ 26738495, Fax: +91 11 26182957, Website: www.rvnl.org

Office of the Chief Project Manager – I: Old Kaveri School Complex, (Near Health Center), Western Township

DLW, Varanasi, PIN-221004 (UP), India Email: cpmrvnlbsb@gmail.com

Vinay Kumar Agrawal Digitally signed by Vinay Kumar Agrawal



Office of the Project Director,
Ganga Bridge 111, (Jhusi – Daraganj)
(Near Jhusi Railway Station), Jhusi
Prayagraj, PIN-211019 (UP), India
V.K. Agrawal/IRSE
GM/Rail Vikas Nigam Limited
Email: gmrvinlpryj@gmail.com
dycecvinay@gmail.com
M.No.:7458914011

Project Rationale and Public Interest:

The existing bridge could no longer support mandated axle loads and had exceeded its service life of over 100 years. The timely completion, monitored by the Prime Minister's Office, was indispensable for Maha Kumbh 2025, which involves critical crowd management and public safety requirements.

Pollution Control & Construction Methodology:

All site operations conformed to MoRTH & IRS standards; materials used for approaches and foundations were dredged locally, not externally sourced. Blasting operations were permitted by the District Magistrate, performed well below river bed level, and strictly supervised.

Substructure casting and other works were executed at a batching plant located more than 2 km from the riverbank, with proper consent from the Pollution Control Board (valid from 20.04.2021 to 31.03.2023, further extended from 23.06.2023 to 31.03.2024).

Application and NMCG Correspondence:

RVNL applied for ex-post facto approval through the NMCG portal. After extensive correspondence and submission of substantial data, post-facto approval was received from NMCG vide letter under reference (3) dated 18.03.2025, with specific conditions which will be strictly adhered to.

No Ecological Impact:

There is no evidence of permanent change to river morphology, flow, or environmental degradation even after construction & operation of the bridge

Judicial Proceedings:

The matter is sub-judice before the Hon'ble National Green Tribunal (NGT), where RVNL has fully presented relevant facts and is cooperating with authorities in good faith.

Advantages of the project:

Maha Kumbh 2025 was one of the largest gatherings ever held in India, with approximately 67 crore devotees attending during the event. The existing single-line bridge was inadequate to handle such massive train operations. The new double-line bridge, capable of simultaneously managing both UP and DN traffic, was fully operational during this period. It significantly reduced train operation time and ensured the smooth movement of millions of devotees to their destinations.

Furthermore, during major annual events such as Holi, Dussehra, Diwali, and the Magh Mela in Prayagraj, a large number of special trains are operated. Managing this traffic with a single-line bridge was extremely difficult. The new bridge efficiently addresses this issue by facilitating smooth train movement in both directions. Additionally, it has contributed to substantial economic growth for the local population of Prayagraj.

Vinay
Kumar
Agrawal
Digitally
signed by
Vinay Kumar
Agrawal

Regd office: Plot No. 25, (1st Floor), August KrantiBhawanBhikajiCama Place, New Delhi – 110066

Tel: +91 11 26738295/ 26738395/ 26738495, Fax: +91 11 26182957, Website: www.rvnl.org

Office of the Chief Project Manager – I: Old Kaveri School Complex, (Near Health Center), Western Township

DLW, Varanasi, PIN-221004 (UP), India Email: cpmrvnlbsb@gmail.com



Office of the Project Director,
Ganga Bridge 111, (Jhusi – Daraganj)
(Near Jhusi Railway Station), Jhusi
Prayagraj, PIN-211019 (UP), India 10
V.K. Agrawal/IRSE
GM/Rail Vikas Nigam Limited
Email: gmrnlpryj@gmail.com
dycecvinay@gmail.com
M.No.:7458914011

Request for Relief:

In view of the above justifications, such as effective crowd management during **Mahakumbh 2025**, adherence to all **environmental guidelines and permissions** from the **Pollution Control Board, District Magistrate, and State Authorities**, and in accordance with **Section 11 of the Railway Act, 1989**, which exempts railway projects from **Environmental Clearance (EC) and Coastal Regulation Zone (CRZ)** approval, we humbly request the NMCG to consider the **urgency, public interest involved**, and our **ongoing compliance efforts**.

We remain committed to environmental stewardship and to the rejuvenation mission of River Ganga.

Vinay Kumar Agrawal
Digitally signed by
Vinay Kumar Agrawal

V.K. Agrawal

Chief Project Manager-I
Rail Vikas Nigam Limited, Varanasi

Copy to: -

1. **CMD/RVNL** for kind information please.
2. **DO/RVNL** for kind information please.
3. **ED/NE** for Kind Information please.

Regd office: Plot No. 25, (1st Floor), August KrantiBhawanBhikajiCama Place, New Delhi – 110066

Tel: +91 11 26738295/ 26738395/ 26738495, Fax: +91 11 26182957, Website: www.rvnl.org

Office of the Chief Project Manager – I: Old Kaveri School Complex, (Near Health Center), Western Township

DLW, Varanasi, PIN-221004 (UP), India Email: cpmrvnlbsb@gmail.com

File No.:L-25012(11)/27/2024-LME NMCG

Government of India

Department of WR, RD and GR

National Mission for Clean Ganga

1st Floor, Major Dhyanchand Stadium

India Gate, New Delhi – 110002

Dated 19th December, 2025

Sub.: Record of Hearing held on 12.12.2025 in the matter OA 611 of 2024 sub judice before the Hon'ble National Green Tribunal (NGT) — Reg.

Date of Hearing: 12.12.2025

Shri Rajeev Kumar Mital, Director General, National Mission for Clean Ganga-*In Chair*

Present

From NMCG-

- (1) Sh. Anup Kumar Srivastava, Executive Director (Technical),
- (2) Ms. Anjali, Scientist C,
- (3) Ms. Arpita Kumari, Legal Consultant

And

From RVNL-

- (1) Sh. Vinay Kumar Agrawal, Project Director

RECORD OF PROCEEDINGS

1. The issue pertains to the M/s Rail Vikas Nigam Limited (RVNL) undertaking a project for the construction of Rail Bridge No. 111 between Daraganj and Jhusi across River Ganga, at an estimated cost of approximately ₹480 crore, with the objective of enhancing regional connectivity.
2. The matter is presently sub judice before the Hon'ble National Green Tribunal in Original Application No. 611 of 2024 (Bharatiya Kisan Union (Purwa) vs. Union of India & Ors.). The execution of the project without obtaining prior approval from NMCG is prima facie in contravention of the mandatory requirements prescribed under para 42 of Notification S.O. 3187(E) dated 07.10.2016.
3. It was noted that, in furtherance of the proceedings in the present matter, a Show Cause Notice (SCN) dated 16.10.2025 was issued to the concerned authority, namely M/s RVNL calling upon it to explain its position with respect to the issues raised in the matter, including compliance with the applicable statutory and regulatory requirements.
4. It was further recorded that M/s RVNL submitted its reply dated 29.10.2025 in response to the aforesaid Show Cause Notice. In the said reply, RVNL furnished detailed technical, statutory, and public-interest submissions, placing on record its justification with respect to the execution of the project and addressing the issues raised in the SCN.

5. Thereafter, an opportunity of personal hearing was provided to M/s RVNL in respect of the reply submitted by it. During the hearing of the matter the following points were reported by RVNL:
- That the project does not involve the construction of a new bridge, but rather the rebuilding of the existing IZAT bridge, which was originally constructed in 1912 and has exceeded 100 years of service. The existing bridge was inadequate for carrying the present railway standard axle loads, resulting in the imposition of a Permanent Speed Restriction (PSR) of 50 km/h on this section. Given these factors, the proposal for rebuilding the bridge was sanctioned by railway board in 2003-2004, 2010, 2012 & 2017. The same was revised and transferred to RVNL from NER vide letter of Ministry of railway :10 2009/CE-I/BR-II/NER New Delhi, dated 05.09.2017 This work was essential for ensuring safety and supporting the necessary development of Indian Railways. It falls under the routine operations of the Indian Railways.
 - That it appointed the executing agency in the year 2019 for the project and entrusted it with the planning, design, and execution of works relating to the construction of Rail Bridge No. 111 between Daraganj and Jhusi across River Ganga, with the objective of improving rail connectivity in the region.
 - That necessary prior permissions were obtained from the Mela Adhikari on the direction of Additional District Magistrate vide its letter dated 23.10.2018, along with approvals from other concerned authorities, prior to commencement of the construction activities. RVNL further placed on record a copy of the letter dated 23.10.2018 issued by the Additional District Magistrate, which has been enclosed for reference.
6. Upon consideration of the submissions made by M/s RVNL, it was decided that M/s RVNL shall submit a revised and comprehensive reply to the Show Cause Notice by 06 January 2026, clearly detailing the prior permissions obtained from the concerned authorities for carrying out the construction, and duly addressing all observations raised therein, with specific emphasis on the chronology of approvals and relevant notifications, the permissions obtained from the Additional District Magistrate, and the public interest justification, if any, in support of their point of views.


(Rajeev Kumar Mital)
(DG, NMCG)

To,
Sh. Vinay Kumar Agrawal,
Project Director,
Ganga Bridge, Jhusi, Prayagraj
Rail Vikas Nigam Limited (M/s RVNL), UP- 211019

F.No.-L-25012(11)/27/2024-LME NMCG-

Date:20 January, 2026

Subject: Submission of Reply regarding Execution of Project without Prior Approval of NMCG – Violation of Para 42 of Notification S.O. 3187(E) dated 07.10.2016 issued under the Environment (Protection) Act, 1986 – Reg.

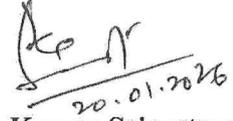
Ref: NMCG Letter No. F.No.-L-25012(11)/27/2024-LME NMCG- dated 19.12.2025

Kind reference is invited to the *Record of the Hearing issued on 19.12.2025*, in the matter of construction of Rail Bridge No. 111 between Daraganj and Jhusi across River Ganga by M/s Rail Vikas Nigam Limited (RVNL), which is sub judice before the Hon'ble National Green Tribunal in OA No. 611 of 2024.

In the above stated RoH, it was decided that M/s RVNL shall submit a revised and comprehensive reply to the Show Cause Notice dated 16.10.2025 by 06.01.2026 detailing the chronology of approvals, permissions obtained from the competent authorities, and justification in public interest. However, the same has not been received by this office till date.

Above in view, another opportunity is provided to submit the revised and comprehensive reply at the earliest, not later than 30th Jan, 2026. It may pl be noted that no further extension for submission of the reply will be provided after this date.

This issues with the approval of the competent authority.



Anup Kumar Srivastava
Executive Director (Technical)

To,
Project Director, Ganga Bridge, Jhusi, Prayagraj
Rail Vikas Nigam Limited (M/s RVNL), UP- 211019

Copy to:

1. CMD, RVNL, N Delhi
2. PS to DG, NMCG

